

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.26
C.P. No.64/BB/2024

IN THE MATTER OF:

M/s. Dharani Promoters Pvt. Ltd. ... Petitioner
Vs.
ROC, Karnataka ... Respondent

Order under Section 252 of Companies Act, 2013

Order delivered on 12.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Theerthesh B. S. & Shri Ankush Seti

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Issue Notice to the ROC, Karnataka. Registry is directed to prepare the notice and the Ld. Counsel for the Petitioner is permitted to collect the notice and serve it on the Respondent along with a copy of the petition and other material documents through e-mail as well as by speed post and to file an affidavit of service along with tracking report in the registry well before the next date of hearing. Upon receipt of the notice, ROC is directed to file reply within three weeks, after serving the copy on the other side.
3. List the matter on **05.09.2024**.

-Sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Anishma

-Sd-

(K. BISWAL)
MEMBER (JUDICIAL)